

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF**  
**RAJESH CITYSPACES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Rajesh Cityspaces Private Limited
2.	Date of incorporation of corporate debtor	04/07/2012
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109MH2012PTC232929
5.	Address of the registered office and principal office (if any) of corporate debtor	139, Seksaria Chambers, 2nd Floor, Nagindas Master Road, Fort, Mumbai- 400001
6.	Insolvency commencement date in respect of corporate debtor	15 <sup>th</sup> January 2024, vide order of NCLT Mumbai Bench in CP (IB) 211/MB/2023 (order downloaded on 16 <sup>th</sup> January 2024)
7.	Estimated date of closure of insolvency resolution process	13 <sup>th</sup> July 2024 (180 days from insolvency commencement date i.e. 15 <sup>th</sup> January 2024)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ajit Gyanchand Jain, Reg. No. IBBI/IPA-001/IP-P00368/2017-18/10625
9.	Address and e-mail of the interim resolution professional, as registered with the Board	204, Wall Street-1, Near Gujarat College, Ellisbridge, Ahmedabad-380006; <b>Email:</b> ajit@vcanca.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	204, Wall Street 1, Near Gujarat College, Ellisbridge, Ahmedabad-380006; <b>Email:</b> cirp.rajeshcity@gmail.com
11.	Last date for submission of claims	29 <sup>th</sup> January, 2024.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at present
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> ii) Physical Address: same as mentioned in point 10 and iii) Email IRP at: cirp.rajeshcity@gmail.com b) Not Applicable


Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Rajesh Cityspaces Private Limited** on **15 January 2024**.

The creditors of **Rajesh Cityspaces Private Limited**, are hereby called upon to submit their claims with proof on or before 29<sup>th</sup> of January 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 17 January 2024  
Place: Ahmedabad

  
Ajit Gyanchand Jain  
Interim Resolution Professional  
Reg. No. IBBI/IPA-001/IP-P00368/2017-18/10625

